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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 203/9/NCLT/AHM/2017**



Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Harsh Ashokkumar Agarwal  
V/s.  
Khushi Foods Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code.

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.	Brijesh Trivedi.	Adv.		
2.	Ritesh Patadia.	Adv.		

**ORDER**

Learned Advocate Mr. B J Trivedi present for Operational Creditor/ Petitioner.  
Learned Advocate Mr. Ritesh i/b Patadia Associate present for Respondent.

Respondent filed additional affidavit today and it is received.

Petitioner shall file reply affidavit, if any serving a copy in advance to other side.

List the matter 28.02.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 16th day of February, 2018.